

**Central Administrative Tribunal
Principal Bench**

OA No.3396/2016

New Delhi, this the 04th day of October, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V.N. Gaur, Member (A)**

Swapnil Verma, Age 28 years
S/o Shri Onkar Nath Verma, Disg. Engineer
House No.277, Gandhinagar, Estawah
UP-206001. ..Applicant

(By Advocate: Shri Nitesh)

Versus

1. Government of India
Ministry of Railways, Rail Bhawan
Raisina, Road, New Delhi.
2. The Chairman, Railway Recruitment Board
Station Board, Guwahati
Assam-78001 ..Respondents

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

Notice.

2. Shri R N Singh, learned counsel appears and accepts notice on behalf of respondents.
3. Short grievance of the applicant in this Original Application is that he had applied for the post of Senior Section Engineer in response to the Central Employment Notice No.01/2015 dated 27.06.2015 issued by the Ministry of Railways, Railway Recruitment Board. He appeared in the written test and has

successfully qualified the same. As per the result notification, his Roll Number is 20027131900056. It is stated that earlier the respondents had notified 09.02.2016 to 10.02.2016 as dates for verification of the documents. However, later on, these dates were postponed. He has placed on record a notice (Annexure A-3), in this regard. The contention of the applicant is that when subsequent notification was issued fixing another date for documents verification, no notice was issued to the applicant. The applicant later on, came to know of the date which was already over and then he made various representations. He has placed on record copies of representation (Annexure A-6). The contention of the applicant is that no decision has been taken on his representation.

4. In view of the above circumstances, this OA is disposed of at the admission stage itself, with a direction to respondent No. 2 to take a decision on the representation of the applicant within a period of four weeks from the date of receipt of a certified copy of this order and dispose it of by way of a reasoned and speaking order.

**(V N Gaur)
Member(A)**

**(Justice Permod Kohli)
Chairman**

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